

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 855-856 OF 2004

M/S VALLEY VIEW INTERNATIONAL. HEALTH
CLUB

APPELLANT

VERSUS

EMPLOYEES STATE INSURANCE
CORPORATION

RESPONDENT

O R D E R

Ms. Udit Singh, the learned counsel for the
appellant states that the appellant-Club wishes to
withdraw the appeals.

The appeals are dismissed as withdrawn.

.....J
[MARKANDEY KATJU]

.....J
[ASOK KUMAR GANGULY]

NEW DELHI
OCTOBER 27, 2009.